



ITEM NO.38

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 153/2024

CHHABIRAM PAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(DR.K.B.SOUNDER RAJAN, AOR, HAS BEEN APPOINTED AS AMICUS CURIAE.
[ONLY PRAYER FOR INTERIM RELIEF IS LISTED]
IA No. 111097/2023 - CONDONATION OF DELAY IN FILING)

Date : 23-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

For Respondent(s)

Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave has already been granted.

The appellant has undergone incarceration for a period of about thirteen years and ten months. Hence, the appellant deserves to be enlarged on bail pending final disposal of this appeal.

For that purpose, the appellant shall be produced before the Trial Court within a period of one week from today.

The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions till final disposal of this appeal.

Prayer for interim relief is, accordingly, disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)